

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.1564/97.

Dt. of Decision : 24-11-97.

S. Rahmatulla

.. Applicant.

Vs

1. The General Manager,
SC Rly, Sec'bad-500 003.

2. The Divisional Railway Manager,
SC Rly, Vijayawada, Krishna District,
Pin : 520 001.

.. Respondents.

Counsel for the applicant : Mr.K.Jagan Mohan Reddy

Counsel for the respondents : Mr.V.Bhimanna, SC for Rlys.

CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

J

D

..2

-2-

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.K.Jagan Mohan Reddy, learned counsel for the applicant and Mr.V.Bhimanna, learned counsel for the respondents.

2. The applicant in this OA submits that his name was recommended by R-1 for engagement as a substitute Telugu Pandit Gr-II ~~in~~ SC Railway to R-2 vide letter No.P.594/Subst/Vol.IV dt. 20-06-95 (Annexure-II). Accordingly, R-2 has asked the applicant to submit necessary details in this connection by his letter No.B/P.Con.594/Mis/94/MV dt. 23-06-95 (Annexure-III). The applicant submits that ^{had} he submitted the details and he also underwent some interview on 10-7-95. However from the letter No.B/P.Con.594/Mis/94/MV dt. 31-7-95 (Annexure-IV) of R-2 it is seen that there were ^{ies} discrepancy in his name as well as his father's name in the SSC, Intermediate, Degree and Telugu Pandits Training certificates. Hence R-2 has instructed the applicant to get his name and his father's name corrected in the above certificate for taking necessary action for appointment in ~~substitute~~ Railways. The applicant submits that he has ^{submited} corrected ~~the~~ documents by his letter dated 2-1-96 (Annexure-I). It is his grievance that inspite of that the respondents viz., R-2 has not appointed him as Substitute Telugu Pandit.

3. This CA is filed ~~that~~ the in action of R-2 to appoint him in terms of letter dated 20-06-95 of R-1 by R-2 is arbitrary, illegal and for a consequential direction to R-2 to appoint him as a Substitute Telugu Pandit Gr-II.

4. We enquired from the applicant whether he met any responsible respondents in Vijayawada when he ~~has~~ submitted the details as required by R-2 by his letter dt. 2-1-96. The learned counsel for the applicant submits that he only went ^{round} ~~on~~ the office

R

D

of R-2. But he could not say whom he met. He also did not produce any representation addressed to R-2 in this connection.

5. In view of the above circumstances, the following direction is given:-

The applicant may now if so advised submit a detailed representation for consideration of his case as per his letter dated 2-1-96 within one month from to-day. If such a representation is received the same should be considered by R-2 in accordance with Rule and the applicant should be replied suitably within 2 months from the date of receipt of that representation.

6. With the above direction the OA is disposed of at the admission stage itself. NO costs.


(B.S.JAI PARAMESHWAR)
MEMBER(JUDL.)


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 24th Nov. 1997.
(Dictated in the Open Court)


D.R.

spr

(18)

..4..

Copy to:

1. The General Manager, South Central Railway, Secunderabad.
2. The Divisional Railway Manager, South Central Railway, Vijayawada, Krishna District.
3. One copy to Mr.K. Jagan Mohan Reddy, Advocate, CAT, Hyderabad.
4. One copy to Mr.V. Bhimanna, Addl.CGSC, CAT, Hyderabad.
5. One copy to D.R(A),CAT, Hyderabad.
6. One duplicate copy.

YLKR

99/1/97
6

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :
M (J)

Dated: 24/11/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in
D.A.NO. 1564 /97

Admitted and Interim Directions
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court

